

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.2166**  
TO BE ANSWERED ON 10.12.2021

**CHILD PROTECTION POLICY**

2166. SHRI ANURAG SHARMA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Draft National Child Protection policy has been prepared or is being prepared by the Government; and
- (b) if so, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : In pursuance with the direction of the Hon'ble Supreme Court of India in the matter of Sampurna Behura vs. UOI & Ors (M.A. No.2069/2018 in W.P.(C) No.473/2005 regarding the drafting of the National Child Protection Policy, the first draft of the National Child Protection Policy was prepared by the Ministry of Women and Child Development. The draft was widely circulated in the public domain to gather the comments/ suggestions of all the stakeholders. Numerous comments have been received, which are presently being reviewed.

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